

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-353(PB)/2022

IN THE MATTER OF:

Bank of Baroda

.... Petitioner/Applicant

Vs.

IBD Universal Pvt. Ltd. Corporate Guarantor of
M/s. NIIL Infrastructure Private Limited Principal
Borrower

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Adv. Iswar Mohapatra with Mr. Sajjan Kumar
Dokania, RP

ORDER

New IA-12/2024 Liq.

Mr. Iswar Mohapatra, Ld. Counsel for the RP appears physically.

Notice of this application be issued to the Respondent(s)/Non-applicant(s) returnable by 22.05.2024.

List the matter **on 22.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)